

## APPENDIX

*The Central Wage Board for Port and Dock Workers at major ports*

The Board had, on 9-4-1965, recommended the grant of an interim relief with effect from 1-2-1965. The Board's recommendations were accepted by the Government, by its Resolution No. WB-21(13)/65 dated 27-4-65.

2. For some time past, the workers have been asking for a second interim relief. The Board, after having carefully considered the representations and views of parties and all relevant facts, recommends as under:—

A further (second) interim relief of Rs. 4 per month should be paid from 1-8-1966 to all categories of workers described in Clause I of the Board's earlier recommendations above referred to, on the same terms and conditions as mentioned therein.

Dated 7.10.1966.

L. P. Dave

Bansi Lal

D. T. Lakdawala

I. B. Das Gupta

T. K. Rameswaran Nambiar

S. C. Sheth

S. R. Kulkarni

Makhan Chatterjee

Dr. (Mrs.) Maitreyee Bose

## STAFF SURPLUSES IN GOVERNMENT OFFICES

874. SHRI A. D. MANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry of Finance have recently advised the Ministry of Home Affairs to locate staff surpluses in the Government of India offices in order to effect economy in administration; and

(b) if so, what action has been taken on the advice tendered by the Finance Ministry?

## THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA):

(a) No, Sir.

(b) Does not arise.

## इंजीनियर का नौकरी से निकाला जाना

875. श्री राजनारायण : क्या पेट्रोल तथा रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय गवेषणा ब्यूरो की एक रिपोर्ट के फलस्वरूप 1963 में किये गये अधिक भुगतान के लिए जिम्मेदार इंजीनियर को भारतीय तेल निगम की नौकरी से निकाल दिया गया है ;

(ख) क्या यह भी सच है कि केन्द्रीय गवेषणा ब्यूरो के अनुसार मेसर्स आर०बी० भोलानाथ एण्ड सन्स नामक फर्म का नाम काली सूची में दर्ज कर लिया गया था ; और

(ग) क्या इसके बाद भी भारतीय तेल निगम ने इस फर्म को ठेके दिये ; और

(घ) यदि हां तो इस के क्या कारण हैं ?

†[REMOVAL OF ENGINEER FROM SERVICE

875. SHRI RAJNARAIN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the engineer who was responsible for the overpayment made in 1963, as a result of the report made by the Central Investigation Bureau, has been removed from the service of the Indian Oil Corporation;

(b) whether it is also a fact that the name of the firm, Messrs. R. B. Bholanath and Sons was entered in the black list according to the Central Investigation Bureau;

†[ ] English translation.

(c) whether even after that, the Indian Oil Corporation gave contracts to this firm; and

(d) if so, what are the reasons therefor?

**पेट्रोल तथा रसायन मंत्री (श्री श्री० बी० अलगेसन) :** (क) जी नहीं ।

(ख) जी नहीं ।

(ग) और (घ) प्रश्न नहीं उठता ।

†[THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGESAN): (a) No.

(b) No.

(c) and (d) Do not arise.]

#### PUBLIC CALL TELEPHONES IN THE CAPITAL

876. SHRI D. THENGARI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that public utility services such as the public call telephones in the Capital have not kept pace with the city's phenomenal growth; and

(b) what is the number of Public Call Telephones in the Capital at present?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI JAGANNATH RAO): (a) No. A large number of Public Call Offices have been opened in the past and more are continuing to be opened, to the extent possible.

(b) 544.

#### INDIANS RELEASED BY PAKISTAN

877. SHRI SUNDAR SINGH BHANDARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some Indian citizens were released by

Pakistan in the Jaisalmer sector during the month of April last;

(b) if the answer to part (a) above be in the affirmative whether these released persons were arrested by the Indian Police; if so, what were the reasons therefor; {

(c) how many Indian citizens, captured during the last Indo-Pakistan conflict, have so far been released by Pakistan; and

(d) what assistance has been provided by Government to such persons?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) Yes, Sir. Twelve persons of Jaisalmer district were released by Pakistan during April 1966.

(b) None of the persons released by Pakistan was arrested by the Indian Police.

(c) According to available information, 458 Indian citizens captured by Pakistani forces during last year's Indo-Pakistan conflict have been released by Pakistan and repatriated to India.

(d) Government arranged for the repatriation of these persons and their return to their homes.

#### REHABILITATION OF THE REPATRIATES FROM BURMA

878. SHRI ABDUL GHANI:  
SARDAR RAM SINGH:

Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state:

(a) whether Government propose to enhance the rehabilitation loan to the repatriates of Burma from Rs. 2000 to Rs. 5000; and

(b) whether this loan will be paid in lump sum or in instalments?